

Grants (Hindi and English versions) of the Ministry of Planning for 1986-87.

[Placed in Library. See No. LT 2500/86]

**Central Excise (Ninth Amendment)  
Rules, 1986**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of the Central Excise (Ninth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 579 (E) in Gazette of India dated the 3rd April, 1986 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT 2501/86]

**Detailed Demands for Grants of the  
Ministry of Personnel, Public  
Grievances and Pensions**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1985-87.

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**COMMITTEE ON SUBORDINATE  
LEGISLATION**

**Sixth Report**

[English]

SHRI G.M. BANATWALLA (Ponnani): I beg to present the Sixth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

MR. DEPUTY SPEAKER: Now we take up matters under Rule 377.

(Interruptions)

MR. DEPUTY SPEAKER: I want to make one point. About what Mr. Madhu

Dandavate has raised, nothing will go on record. That I have said in the beginning itself. Nothing will go on records.

(Interruptions).

**MATTERS UNDER RULE 377**

[Translation]

- (i) Need to provide funds for linking Satna in Madhya Pradesh with other important cities of India by S.T.D.

SHRI AZIZ QURESHI (Satna): Mr. Deputy Speaker, Sir, the work to connect Satna district headquarters of Madhya Pradesh with other parts of the country through STD telephone service has been going on for the last many years. Despite spending lakhs of rupees from the Central Government offers and vociferous demands made repeatedly by the public, the work has not been completed so far. Moreover, in the matter of providing telephone connections in Satna, the local officers are not paying full attention to the proper action to be taken. The people who are eligible for telephone connections on priority basis are not getting the connections and are facing a lot of difficulties. In the entire Satna Lok Sabha constituency, if the need arises to contact somebody on telephone for any public work, it is very difficult to do so. One cannot contact Delhi from important places like Kemor, Mahiyar, Chitrakut and Satna with the result that it is not possible to raise many important matters in the Lok Sabha.

The Central Government by providing special financial assistance should direct that Satna city should be connected with other parts of the country through STD service and radical changes and improvements should be brought about in the functioning of the Telephone Department of that place. Also, all the genuine applicants should be provided with telephone connections immediately.

- (ii) Need to give financial assistance to the Maharashtra Cotton Federation for purchasing cotton from the farmers

SHRIMATI USHA CHAUDHARI (Amravati): Mr. Deputy Speaker, Sir,

[Shrimati Usha Choudhary]

Maharashtra is a leading State in the country in the matter of producing cotton. The life of the farmers there, specially of the farmers of the Vidarbha region, is dependent on the cotton yarn. In Maharashtra, cotton monopoly scheme has been considered as a welfare scheme for the farmers. Under that scheme, farmers' cotton is to be purchased through Marketing Federation. This year, on the one hand, production of cotton has increased and on the other hand due to higher prices of cotton there in comparison to other States, certain quantity of cotton was brought there for sale from other States also. In the absence of cotton monopoly scheme in the surrounding cotton producing States, this thing has always been happening. With the result that such a good scheme is not properly implemented. This year the Federation had to purchase more cotton and as such it was short of funds to make payments to the farmers. The cash-credit obtained by the Federation from the Reserve Bank should have been more this year due to larger procurement of cotton so that the Federation could get more loan from the Cooperative Banks and other institutions.

The National Textile Corporation is to pay Rs. 20 crores to the Maharashtra farmers as arrears. If this amount is given to the Federation, then the poor farmers who have not been able to get payment of their crops even after 3 to 4 months of selling their cotton, will be able to get their payment immediately. The Maharashtra Government have also appealed to the Centre to this effect.

If the Central Government do not take this matter seriously and do not provide financial help to the Maharashtra Cotton Federation and also do not provide justice by paying full attention to their work, then the possibility of sowing cotton by the Maharashtra farmers, specially by the farmers of Vidarbha, is bleak.

In conclusion, I demand that for immediate payment to the farmers of Maharashtra for their cotton crops, the Cotton Federation should be provided financial help in same way.

- (iii) Need to ensure adequate and early payment to the farmers for their produce purchased by F.C.I. through its various agencies.

SHRI HAFIZ MOHD. SIDDIQ (Moradabad) : Mr. Deputy Speaker, Sir, the Food Corporation of India procures foodgrains itself as well as through several agencies. For purchases made by the Food Corporation of India, the payment is made promptly to the farmers, though in the matter of prices the farmers have to face some losses and difficulties; but in the matter of purchases made through P.C.F. and the Cooperatives, the farmers neither get fair prices nor timely payment. The Cooperatives make baseless excuses while purchasing foodgrains and in this way compel the farmers to go to the touts who purchase the agricultural produce at lower prices by saying that prompt payment therefor would be made. These touts pay very meagre prices to the farmers on the excuse of the wheat being of inferior quality. One of the reason for this is the payment of illegal money to the Food Corporation for getting the grade of the foodgrains passed. Thus the farmers are doubly exploited. PCF makes payment to the Cooperatives after receipt of the commodities. Therefore, the Cooperatives are able to make payment usually after 5 days. The farmers need money immediately. Therefore, they are compelled to sell their foodgrains to the touts. Later on, the Purchase Centres purchase the same foodgrains on increased prices from the touts and the difference in the prices is shared by both.

The process of wheat procurement is going to start soon. I, therefore, demand from the Government to pay immediate attention to this aspect and save the farmers from exploitation.

- (iv) Need to declare Raval Jaunpur areas of Uttarkashi and Tehri districts of Uttar Pradesh as tribal areas.

SHRI BRAHMA DUTT (Tehri Garhwal) : Mr. Deputy Speaker, Sir, Ravalta scheduled tribe has been living in six development blocks of Uttarkashi and Tehri districts in the Yamuna valley. This area